RAJYA SABHA

Monday, the 13th August, 1962/the 22nd Sravana, 1884 (Saka)

The House met at eleven of the •clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

PROPERTIES IN POSSESSION OP THE DIRECTORATE OF ESTATES, DELHI

*245. SHRI LOKANATH MISRA: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) the value of properties and the number of authorised and unauthorised occupants whose valuables are in possession of the Directorate of Estates, Delhi, yearwise; and
- (b) whether alternate accommoda tion was provided to such persons be fore taking over their properties?

THE DEPUTY MINISTER IN THE MINISTRY or WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) and (to) The Directorate of Estates comes into possession of belongings of unauthorised occupants of Government accommodation when such occupants abandon the properties without intimation to the Directorate. The possession of such properties is taken by the Directorate after necessary legal formalities. The question of taking possession of properties of authorised occupants does not arise. Similarly the question of providing any alternative accommodation in such cases also does not arise.

The belongings of unauthorised occupants of Government premises in 27 such cases were lying with the Directorate of Estates in May last year. The number of such cases has since been reduced to 6. The present belongings lying with the Directorate are mere junk and unserviceable articles which will be disposed of in accordance with the Law.

S61 R.S.—1.

SHRI LOKANATH MISRA: May I know, Sir, if a displaced person is entitled to alternate accommodation, irrespective of clearance of dues, if any?

SHRI JAGANATH RAO: Sir, in the case of unauthorised persons in possession of Government properties, the question of alternate accommodation does not arise.

SHRI B. K. P. SINHA: Sir, part (a) of the question says "the value of properties and the number of authorised and unauthorised occupants whose valuables are in possession of the Directorate of Estates." May I know if the Directorate of Estates comes into possession of any valuables and other things and, if so, what is the nature of those valuables?

SHRI JAGANATH RAO: No, Sir. Under section 6 of the Act—The Public Premises (Eviction of Unauthorised Persons) Act—where a person is evicted and if that person leaves any property in the premises and he does not take possession thereof, the Directorate of Estates takes possession of such properties. The properties referred to in this question comprise mere junk and unserviceable articles and there are no valuables.

SHRI B. K. P. SINHA: May I know if those properties are compulsorily retained by the Government of India or the evicted persons are free to take possession thereof?

SHRI JAGANATH RAO: They are free to take possession of the properties.

SHRI LOKANATH MISRA: Ma_y I know if there was any person who was injured or who was suffering from any serious disease and subsequently died because he was made to lie outside in the rain?

SHRI JAGANATH RAO: Not to my knowledge, Sir.

उत्तरी ग्रौर दक्षिणी वियतनाम में भारतीय

*२४६. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि इस समय उत्तरी वियतनाम और दक्षिणी वियतनाम में कितने-कितने भारतीय रह रहे हैं ?

t [INDIANS IN NORTH AND SOUTH IETNAM

•246. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state the number of Indians residing at present in North Vietnam and South Vietnam?]

बैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह): इस समय उत्तर वियतनाम में ६ भारतीय परिवार और दक्षिण वियतनाम में लगभग १,३३० भारतीय राष्ट्रिक रहते हैं।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Six Indian families are at present residing in North Vietnam and there are nearly 1,330 Indian nationals residing in South Vietnam.]

श्री जिमल्कुमार मञ्चालालजी चौरिड़िया: क्या यह बात सही है कि गत एक दो वर्षों से उत्तरी वियतनाम से काफी भारतीय दक्षिणी वियतनाम में चले आये हैं और अगर यह बात सही है तो भारत सरकार ने इस बात की कोई जांच की है कि ये लोग वहां से क्यों आ रहे हैं तथा वे वहां पर रह सकें और उनकी ठीक तरह से व्यवस्था हो सकें, इस बात का भी प्रयत्न किया गया है ?

श्री दिनेश सिंह : जी हां, पिछले सात वर्षों मैं कुछ लोग उत्तरी वियतनाम से दक्षिणी विय जान में ब्राये हैं लेकिन उन्होंने हमसे कोई इ मदाद नहीं मांगी है। श्री विमलकुमार मन्नालालजी चौरड़िया: श्रीमान् जी क्या सरकार ग्रपना यह कर्त्तव्य नहीं समझती कि जो प्रवासी भारतीय हैं उनको किन कारणों से उत्तरी वियतनाम से दक्षिणी वियतनाम में भाग कर ग्राना पड़ा श्रौर वे लोग वहां पर ठीक तरह से रह सकें क्या सरकार इस बात का भी प्रयत्न कर रही: है ?

श्री जवाहरलाल नेहरू: ये भारतीय व्यापारी हैं श्रीर श्रामतौर से श्रपनी देखभाल करते हैं। वहां जाने पर इन लोगों ने न किसी किस्म की शिकायत की श्रीर न कोई सहायता ही मांगी। फ़ान्सीसी लड़ाई खत्म होने पर उत्तरी वियतनाम में एक नई हुक्मत हुई श्रीर इन लोगों ने समझा कि दक्षिणी वियतनाम में ज्यादा श्रच्छा काम कर सकेंगे इसलिए यहां श्रा गये। ये लोग बाद में भी दक्षिणी वियतनाम श्राये, इसलिए इन लोगों की सहायता करने का कोई श्रन ही नहीं उठता है।

SHRI B. K. P. SINHA: May I know, Sir, if these six families are permanent residents of North Vietnam, if so, what is the profession or occupation in which they are employed there?

SHRI DINESH SINGH: Yes, Sir; they are living there more or less permanently. They are in service or are carrying out some small jobs.

विवना में श्री अजय कुमार मित्रा की मृत्य

*२४७. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या प्रधान मंत्री २६ जून, १९६२ को राज्य सभा में अल्प सूचना प्रश्न संख्या ३ के दिये गये उत्तर को देखेंगे और यह बताने की कुपा करेंगे कि :

(क) क्या सरकार को भारतीय राज-दूतावास के भूतपूर्व प्रथम सचिव, श्री अजय कुमार मित्रा की मृत्यु के कारणों के बारे मैं,

^{†[]} English translation,